## 419 St. ents by Minister DECEMBER 16, 1991 Clarifying reply the given on 13.12.91 to discussion under Rule 193

give an on the spot reply. Have you issued any notice to the Government? If you have not issued any notice to the Government, how do you expect the hon. Minister to reply to it on the spot?

SHRIP.C. THOMAS: Sir, I have already given a letter.

MR. DEPUTY-SPEAKER: That is all right. Zero Hour is an hour where you can ventilate your grievance and the Government will take notice of it. But you cannot expect any reply for it. In only extraordinary circumstances where it is a matter of very great importance, the Minister will come forward and reply to it and not otherwise.

SHRI P.C. THOMAS: This is a matter which is affecting not only the poor farmers of Kerala but also the whole of India. (*interruptions*)

MR. DEPUTY SPEAKER: Now, I have called Shri Madan Lal Khurana to speak.

#### (Interruptions)

#### [Translation]

SHRI MADAN LAL KHURANA: Mr. Deputy Speaker, Sir, the people belonging to the hill, areas of Uttar Pradesh have been staging a Dhama at the Boat Club demanding the formation of Uttaranchal. The Uttar Pradesh Government has passed a resolution and forwarded it to the Central Government but the Central Government has been keeping it pending. The people of that area are demanding that the entire hilly areas should be merged to ensure the development and progress of the region, They are demanding it for a long time and today they are compelled to stage a Dhama. Therefore, I request through you that the resolution forwarded to you duly passed by the Uttar Pradesh Government should be implemented immediately and the demand of Uttaranchal may please be accepted.

SHRI BHUBANESHWAR PRASHAD MEHTA (Hazari bagh): I want to submit through you to the Minister of Energy that all the projects of Damodar Valley Corporation are located in Chhota Nagpur except one in West Bengal, but nobody gets appointment in it from the panel lists of the displaced Its headquarters, is located at persons. Calcutta, and all appointment are made there and later on the appointed persons are sent to Chhota Nagpur, Recently, two months earlier, two hundred people were given appointments ... (Interruptions) ... Out of those, even ten persons do not belong to Chhota Nagpur region and nothing has been done for them who have been deprived of their land ... (Interruptions) ... Therefore, through you, I would like to request the hon. Energy Minister that an enquiry should be made into these appointments, because all the projects Konar, Tilayia, Pacher, and Bokaro etc. are in the Chhota Nagpur but not a single person from these areas gets appointment and I would like to request the hon. Energy Minister that the headquarters of Damodar Valley Corporation, which located in Calcutta should be shifted to Chhota Nagpur.

SHRI MOHAN RAWLE (Bombay South Central): Sir, for the last one month, the people belonging to the ruling party in Maharashtra are enjoying like anything, but the condition of the common men there is very bad. The Prime Minister, who had been the Health Minister earlier, had agreed that the Doctors working under the Maharashtra Government should get the salary at per with their counterparts in the Central Government, but the Maharashtra Government is not giving them the salary at the agreed rates. The Maharashtra Government has received the report of the Saputnikar Committee, but the Government is not implementing the report.

Therefore, I request you to intervene in

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this matter and fulfil the demands of the Doctors since the Doctors, who are called students are given appointment on salary basis and the professional tax is deducted from their salary...(*Interruptions*)...

SHRI UPENDRA NATH VERMA (Chatra): Mr. Deputy Speaker, Sir, I submit that the land of the ' village panchayats named Madipur, Hirankı and Singholi etc. of Delhi is being sold openly. Then Revenue Department of the Delhi Administration had issued a notification in 1988 for consolidation of the land to stop this sale. The consolidation work started but was stopped after some days. Therefore, I urge upon the Government to start the consolidation work so that this unauthorised sale may be stopped.

SHRI VIRENDRA SINGH (Mirzapur): Mr. Deputy Speaker, Sir, the officers of the B.H.E.L. company as well as all the unions functioning there had given a news in the Indian Express. As per news all orders are given by the Government of India for manufacturing turbines and boilers. Whereas in reply to a question as to why the goods which are available in the country, are being imported from abroad for power projects being implemented with the collaboration of foreign companies at a very high cost, the Energy Minister told that the BHEL is not able to meet our demand properly. Who has entered into agreement for foreign collaboration for the construction of Electricity Projects in India and for how long it will continue. How far is it true that the officers of BHEL are saying that the Government is importing goods and we are not receiving orders. The hon. Minister of Power who is present here made a wrong statement in the House that BHEL could not supply items ordered by the Government, While the officers of BHEL and the representatives of Electricity organisations made a contradictry statement that they fully supply the goods as per their demand. We also export the goods to foreign countries. If it is true, why the hon. Minister made a wrong statement. The House should take action in this regard according to democratic process and the Minister for power should answer it.

# [English]

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, I would like to draw the attention of the Government to the fact that in West Bengal about 56 lakh hectares of land which is about 63 per cent of its geographical area has been brought under cultivation, out of which 9.76 lakh hectares of land is under Canal Irrigation Project. It is, no doubt, a sorry figure in comparison with other States. The five northern districts of West Bengal are totally deprived of Canai Irrigation facilities. With a view to give those facilities to these districts, the Government of West Bengal started the Teesta Irrigation Project with an understanding that the Central Government will bear the lion's share of its expenditure. The State Government has already spent a huge amount of which Central Government's contribution is minimum. The Ministry of Water Resources has recommended this Project as a national Project. So, I urge upon the Government to provide the State Government with adequate financial assistance to complete the Teesta Irrigation Project.

SHRI ANNA JOSHI (Pune) : Recently the Central Government-the Department of Environment and Forests – has issued a notification, prohibiting the location of all industries carrying on operations or processes in a belt of one km. on the Konkan area — Murud-Janjira area, District Raigad. We have got two prestigious projects. One is M/ s. Mazagaon Docks Limited, a public sector undertaking of the Union Ministry of Defence and the second is M/s. Konkan Shipyard and Engineering Limited, for setting up ship building and ship repair projects. These two are the two big industries which are adversely affected by this notification. These indus-